

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2784
ANSWERED ON:30.03.2012
MONITORING OF ANGANWADI CENTRES
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Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has taken note of the inadequate infrastructure and lack of basic amenities in the running of Anganwadi Centres;
- (b) if so, whether the Government has any proposal to introduce State level committees and also involve public representatives for monitoring the status of Anganwadi Centres;
- (c) if so, the details thereof;
- (d) the precise role proposed to be assigned to these committees and public representatives; and
- (e) the steps taken/being taken by the Government to ensure proper functioning of the Anganwadi Centre?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (e): ICDS is a centrally sponsored Scheme being implemented by the States/UTs. The Scheme does not have provision for construction of Anganwadi buildings under the Scheme as this was envisaged to be provided by the community. For the States in North East financial support is being provided for construction of Anganwadi buildings since 2001-02.

Available information in respect of 11.13 lakh AWCs/ mini-AWCs in 33 States/ UTs indicates that about 50% of the AWCs are running from own buildings or school premises or community/ panchayat buildings. In all about, 74% AWCs are running from pucca buildings either of its own or rented. 57.48% of these have drinking water facilities within the premises, 46.61% AWCs have toilet facilities and 25.18% AWCs have separate kitchen facility.

The Government has introduced 5-tier monitoring & review mechanism at National, State, District, Block and Anganwadi Levels and has issued the guidelines on 31.03.2011. For the Committees at the State level and the District level, Members of Parliament (MPs) and Members of Legislative Assemblies (MLAs) have been given representations. Five MPs and five MLAs have been included in the State Level Committee on a rotational basis, whereas all the MPs& MLAs of the District are made the members of the District Level Committee.

The role of the State level Committee is to monitor and review the overall performance of the ICDS Scheme in the State and, inter-alia, look into the progress on expansion of ICDS including coverage of SC/ ST/ minority habitations; implementation of State Annual Programme Implementation Plan; convergence with line departments like Health, Water & Sanitations, Rural Development and other programmes of the Government; improving the infrastructure including construction of AWC buildings by leveraging funds from different schemes; filling up of vacancies & training of ICDS functionaries; use of Information Education & Communication (IEC) in creating awareness about ICDS Services/ health and nutrition issues. The Committee can also suggest steps for overcoming the deficiencies noticed in the implementation of the programme.

The District level Committee is required to provide the inputs for State level Committee as well as monitor and review the regularity in supply of supplementary nutrition (SN), quality of SN, nutritional status of children, attendance of beneficiaries, fund flow, complaints/ grievances redressal and implementation issues including supply of SN, food fortification, procurement and monitoring & supervision arrangements at district, block & Anganwadi levels. The detailed composition and roles of State & District levels Monitoring and Review Committee on ICDS Scheme are given at Annex-I and Annex-II respectively.

The association of MPs and MLAs in monitoring would enable better feedback and understanding of ICDS implementation and specially, the problems in regard to quality of services and regularity of delivery. The Committee would, thus, facilitate and provide a platform for deliberating on the problems locally at the State and district levels and for addressing them in an effective and time bound manner.

Implementation of ICDS Scheme is monitored through prescribed monthly & annual progress reports, reviews, as well as, supervision visits etc. Food samples are also collected by the field unit of Food & Nutrition Board (FNB) for quality assessment. Based on the inputs and feedback received, State Governments/ UT Administrations are addressed through letters and review meetings to improve the deficiencies and to improve the implementation of the Scheme including infrastructure and facilities at the AWCs.

